

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 218 of 2020

IN THE MATTER OF:

Sudesh Gupta
Shareholder & Director of Choice AuthomoObiles Pvt. Ltd. ...Appellant

Versus

Registrar of Companies & Anr.

...Respondents

Present: -

For Appellant: Mr. Harish Malhotra, Sr. Advocate with Mr. Iswar Mohapatra, Advocates.

For Respondent: None.

O R D E R
(Virtual Mode)

22.02.2021 From the perusal of the order dated 29.01.2021 it appears that Mr. Ajit Sharma, Advocate appeared on behalf of the Respondent No. 2 / Income Tax Department, seeks two weeks' time to file Reply Affidavit.

Today, when the case was called out, Learned Counsel for the Appellant is present. Nobody is present on behalf of the Respondent Nos. 1 and 2, although the notices were validly served, neither filed Reply Affidavit.

List the Appeal 'For Admission (After Notice)' on **18th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)